



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Acquittal Sec ) Civil Secretariat  
Srinagar/Jammu

Notification  
Jammu, the 22<sup>nd</sup> July, 2019

SRO 464 .-In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the notification SRO 64 dated 24.02.2016 is hereby rescinded and the services of Sh. Bharat Bhushan Sharma as Special Public Prosecutor in the case titled State v/s Kuldeep Singh & others involving offences punishable under sections 302/34 RPC in FIR No. 327/2014 Police Station, Kathua pending before the court of Ld. Additional Sessions Judge, Kathua are hereby dispensed with immediate effect.

By order of the Government of Jammu and Kashmir.

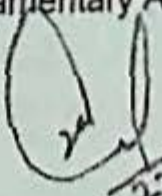
Sd/-  
(Achal Sethi)  
Secretary to Government

No. LD(Acq)2016/01-Kathua/P/File-I

Dated 22.07.2019

Copy to the:-

1. Principal Secretary to Government, Home Department
2. Director General of Police, J&K, Srinagar.
3. Registrar General, J&K High Court, Srinagar.
4. Director Prosecution, J&K PHQ Srinagar.
5. Sr. Superintendent of Police, Kathua.
6. Director Litigation, J&K Jammu.
7. Additional Public Prosecutor, Kathua with the request to conduct the instant case vigorously before the Hon'ble Court of Additional Sessions Judge, Kathua and furnish the latest position of the case to this department.
8. Shri Bharat Bushan Sharma, (Advocate) District Court Complex Kathua for information.
9. General Manager, Government Press Srinagar/Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law, Justice and Parliamentary Affairs (W.7.S.C)
11. Concerned file.

  
22.07.2019  
(Sourab Pangotra)  
Assistant Legal Remembrancer,  
Department of Law, Justice & P.A